

(b) the details of NGOs and donor agencies not registered with the Ministry under FCRA and submitting reports of contribution over the years; and

(c) since how long this has been happening with regard to each of the above NGOs and donor agencies, NGO and donor agency-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) Reports on the activities of FCRA registered NGOs and foreign donors are received from time to time from various field agencies including IB.

(b) As per the provisions of Foreign Contribution (Regulation) Act, 2010, Donor agencies are not required to be registered. Further, no data in respect of NGOs not registered under FCRA is maintained in Ministry of Home Affairs.

(c) Does not arise in view of (b) above.

Signing of International Trade Treaties

3705. SHRI A. U. SINGH DEO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has signed different International trade treaties in the year 2010-11;

(b) if so, the details thereof;

(c) whether the State of Odisha has been a beneficiary of any of the International treaties signed during 2010-11;

(d) if so, the details of the treaties and direct or indirect relations with Odisha; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) The Government of India has signed the following International trade agreements in the year 2010-11:

| Sl. No. | Name of the Agreement | Date of Signing | Date of Implementation / ratification |
|---------|--|-----------------|---------------------------------------|
| 1. | India - Japan Comprehensive Economic Partnership Agreement (CEPA) | 16.02.2011 | 1.08.2011 |
| 2. | India - Malaysia Comprehensive Economic Cooperation Agreement (CECA) | 18.02.2011 | 1.07. 2011 |

| Sl. No. | Name of the Agreement | Date of Signing | Date of Implementation / ratification |
|---------|--|-----------------|---------------------------------------|
| 3. | SAARC Agreement on Trade in Services (SATIS) (India, Pakistan, Nepal, Sri Lanka, Bangladesh, Bhutan, Maldives and Afghanistan) | 29.04.2010 | 29.11.2012 (ratification) |

(c) to (e) These agreements provide preferential opportunities for sourcing of raw material and exports of goods and services of interest for States, including Odisha.

Tax concessions to Corporates and Business Houses

3706. SHRI RITABRATA BANERJEE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government is giving tax concessions to the corporates and business houses; and

(b) if so, the details of amount of concessions given in the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) The details of tax concessions and changes effected for direct and indirect taxes payable by the corporate sector during the last three years are as per the Finance Acts 2011, 2012 and 2013 respectively, which are available on the website of the Ministry of Finance.

Investment Protection Pact with Canada

3707. SHRI BAISHNAB PARIDA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether India and Canada propose to sign investment protection pact, if so, the details thereof;

(b) the status of Comprehensive Economic Partnership Agreement (CEPA) between these two countries; and

(c) whether it is proposed to boost manufacturing sector of both the countries under the above agreement, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Yes, India and Canada have been negotiating Bilateral Investment Promotion and Protection Agreement (BIPA) which had been inconclusive even after the 14th round of negotiations held in April, 2010. The negotiations are presently in abeyance in view of review of the model text of BIPA.